

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
29/01/2020
O.A./260/19/2020

L PATRA
-V/S-
D/O POST

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. S. K. Mishra

FOR RESPONDENTS(S) Adv.: Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsel for applicant and respondents on admission. Applicant counsel submitted that under disciplinary proceeding applicant has been removed from service vide order dt. 19.05.2017. He filed appeal to the appellate authority i.e. Director, Postal Services who had rejected the appeal vide order dated 04.05.2018 (Annexure-A/6). Thereafter, the applicant has filed review petition before Hon'ble President at Annexure-A/7 on 25.11.2019.</p> <p>It is submitted by the Learned counsel of respondents that no petition has been filed before the revisionary authority within the time stipulated under the rules.</p> <p>Learned counsel for the applicant submits that applicant may be allowed liberty to file Revision Petition before the Respondent No. 2.</p> <p>In view of the submission above, and without expressing any opinion on the merit of the case, the OA is disposed of at this stage with liberty to the applicant to file revision petition before respondent no. 2 who is the competent revisionary authority, against the order of the appellate authority with application of condonation of delay, advised, within a period of 15 days of copy of the receipt of this order. If the Revision Petition as stated above is filed, then the Respondent no. 2/Competent Authority will consider the same as per provision of law and dispose of the same by passing a speaking and reasoned order, copy of which is to be</p>

communicated to the applicant within two months from the date of receipt of the Revision Petition from the applicant.

The OA is disposed of accordingly.

Copy of the order to Learned counsel of both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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